

15

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

D.A. NO. 253/91
M.A. NO. 2967/93

New Delhi this the 13th day of January, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

1. Ms. Arun Bala
D/O Late Shri Mahender Nath,
R/O 129-A, Railway Colony No.2,
Railway Station,
Amritsar.
2. Shri Anil Kumar
S/O Shri Charan Lal,
R/U House No. 1353/12-10,
Gali Kucha Dai Khana,
Katra Sher Singh,
Amrit Sar.
3. Shwetank Verma
S/O Late Shri B. P. Verma,
R/O 25, Ghas Ki Satti,
Khuladabad,
Allahabad. Applicants

By Advocate Shri Anis Subrauwardy

Versus

1. Union of India
through its Secretary,
Ministry of Railways,
Rail Bhawan,
New Delhi.
2. General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. Chief Personnel Officer,
Northern Railway,
Chelmsford Road,
New Delhi.
4. Divisional Railway Manager,
Ferozepur Division,
Northern Railway,
Ferozepur.
5. Chief Reservation Supervisor,
Reservation Office,
Amritsar.

6. Chief Inspector
(Traffic/Administration),
Northern Railway,
Allahabad. ... Respondents

By Advocate Shri Romesh Gautam

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath —

The applicants in this case now claim relief on the strength of the judgment of the Tribunal in O.A. No. 896/88 between Mohinder Kumar vs. Union of India & Ors., and connected cases, rendered by the Principal Bench of the Tribunal on 4.6.1990.

Certain general directions have been issued in the said judgment and the respondents have been directed to examine the cases of the applicants in that judgment in the light of those directions and to give relief to such of those who fulfil the conditions specified in those directions. In that view of the matter, all that we~~s~~ need do in this case is to dispose of it with a direction to the respondents to examine the claim of the applicants in the light of the directions issued in the said judgment and grant relief in accordance with the said judgment to such of the applicants who fulfil the conditions specified in that judgment. This shall be done with utmost expedition and preferably within a period of four months from the date of receipt of this order.

2. The O.A. is accordingly disposed of. No costs.

Adige
(S. R. Adige)
Member (A)

Malimath
(V. S. Malimath)
Chairman

/as/